



2026:AHC:17139

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45495 of 2025

Krishnawati Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioners in the present petition is to direct the respondent No.2/Sub Divisional Officer, Bhadohi to decide Case No.7188 of 2025 (Computerized Case No.T202516670507188) (Krisnawati Devi Vs. Geeta Devi) filed under Section 134 of U.P. Land Revenue Code, 2006expeditiously.
3. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2025.
4. In view of the above, no relief could be granted to the petitioners. However, court below is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.
5. With the aforesaid observations, the petition is disposed of.

(Prakash Padia,J.)

January 22, 2026

saqlain